

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 10745/2015

BOHALI SEVA SAHAKARI SOCIETY LTD. THROUGH ITS SECRETARY SHRI
SUDHAKAR VISHAMBHAR PHALKE Petitioner(s)

VERSUS

NILESH NANA JADHAV CHIEF PROMOTER OF PROPOSED SHRI SWAMI SAMARTHA
VIVIDH KARYAKARI SEVA SAHAKARI SO & ORS. Respondent(s)

(ref Ld. Registrar Court's order 05.02.2019
)

WITH

SLP(C) No. 10752/2015 (IX)

SLP(C) No. 12650/2015 (IX)

SLP(C) No. 10766/2015 (IX)

SLP(C) No. 10748/2015 (IX)

SLP(C) No. 10790/2015 (IX)

SLP(C) No. 12651/2015 (IX)

SLP(C) No. 10753/2015 (IX)

SLP(C) No. 10751/2015 (IX)

SLP(C) No. 10754/2015 (IX)

SLP(C) No. 10792/2015 (IX)

SLP(C) No. 10747/2015 (IX)

SLP(C) No. 10767/2015 (IX)

SLP(C) No. 10791/2015 (IX)

SLP(C) No. 10763/2015 (IX)

SLP(C) No. 10746/2015 (IX)

SLP(C) No. 10772/2015 (IX)

SLP(C) No. 10793/2015 (IX)

Item No.12

SLP(C) No. 10788/2015 (IX)

SLP(C) No. 10749/2015 (IX)

SLP(C) No. 12652/2015 (IX)

SLP(C) No. 10764/2015 (IX)

Date : 29-03-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr Yogesh Kolte, Adv.
Ms Surabhi Guleria, Adv.
Ms Nandini Singla, Adv.
Mr. Sudhanshu S. Choudhari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld. Counsel for the petitioner has not taken fresh steps for effecting service on the unserved respondents in all matters as per order dt.5.2.2019 despite last opportunity having been granted, as such, registry to process the matters as per rules for listing before the Hon'ble Judge in Chambers for orders.

ANIL LAXMAN PANSARE
Registrar